

Dis.No. 291/2014/SHR

31-7-14

Office of the Principal District Judge,
Vellore District, Vellore.

Dated: 24.07.2014.

OFFICIAL MEMORANDUM

Sub:- e-Courts Project - Provision of SMS and e-Mail ID service to the Advocates and Litigant Public through National Core version of CIS software - Regarding.

Ref:- Letter of High Court, Madras in ROC No.995A/2014/Comp.3 dated 16.07.2014.


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As per reference cited, it is informed that the SMS and e-Mail of case information to advocate and Litigant Public through National Core version of CIS software has been initiated from 11.07.2014 in the same is in force.

It is further informed that the CIS software has generated the number for each advocates and the same has been used for filing cases in future.

Hence, all the advocates required to mention their CIS Software Register number which was already allotted to them, in each and every petition filed by the counsels without fail along with their mobile number, the same was already communicated through the concern Bench Clerk, so as to enable this office to communicate the filing of the cases filed by them through SMS.

The advocate list is enclosed for reference. If there is any modification of mobile number/Advocate name or to add new advocate name, please contact System Officer of this office for taking necessary steps in this record.


Principal District Judge,
Vellore.

To

- 1) The President, Bar Association, Vellore.
- 2) The President, Advocate Association, Vellore.
- 3) The President, District Lawyer Association, Vellore.
- 4) The President, Lawyer Association, Vellore.

Copy to:

All the Civil and Criminal Unit of Vellore Taluk.